CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 124/RC/2015

Subject: An application seeking direction for compliance of order dated

30.10.2014 in Petition No. 134/MP/2011 for the payment of UI bills for the period 3.5.2010 till 31.5.2011 and 1.6.2011 to 30.9.2013

under Section 142 of the Electricity Act, 2003.

Date of hearing : 3.9.2015

Coram : Shri Gireesh B. Pradhan, Chairperson

Shri A.K. Singhal, Member Shri A.S. Bakshi, Member Dr. M.K. Iyer, Member

Petitioner : Bharat Aluminum Company Limited

Respondents : Chhattisgarh State Power Transmission Co. Ltd. and another

Parties present: Shri P.C. Sen, Advocate, BALCO

Ms. Suparna Srivastava, Advocate, CSPTCL

Record of Proceedings

Learned counsel for the petitioner submitted that the Commission vide order dated 30.10.2014 in the Petition No.134/MP/2011 had directed CSPTCL to settle the UI due for the period 3.5.2010 till 31.5.2011. However, Chhattisgarh State Power Transmission Co. Ltd. (CSPTCL) has not complied with the Commission's direction. Learned counsel for the petitioner further submitted that aggrieved by the Commission's order dated 30.10.2015, CSPTCL has filed an appeal before the Hon'ble Appellate Tribunal for Electricity and in absence of any stay of the order dated 30.10.2014, there is no justification for CSPTCL not complying with the Commission's order.

- 2. After hearing the learned counsel for the parties, the Commission directed the petitioner and CSPTCL to file their written submissions by 18.9.2015 with copy to each other. The Commission directed that due date of written submissions shall be complied with and no extension on that account shall be granted.
- 3. Subject to the above, the Commission reserved order in the petition.

By order of the Commission Sd/-(T. Rout) Chief (Law)